
(2024) 04 NCLT CK 0059

In the National Company Law Appellate Tribunal

Case No : IB-137/ND/2023 IA-1467/2024, IA-6328/2023, IA-6331/2023

Union Bank of India

APPELLANT

Vs

Shri Satish Kumar Sethi

RESPONDENT

Date of Decision : 23-04-2024

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 95
National Company Law Tribunal Rules, 2016 — Rule 11

Citation : (2024) 04 NCLT CK 0059

Hon'ble Judges : Mahendra Khandelwal, Member (J); Dr. Sanjeev Ranjan, Member (T)

Bench : Division Bench

Advocate : Sarthak, Satish Sethi, Mohit Chudhary, Prakhar Mittal

Final Decision : Disposed Of

Judgement

IA-1467/2024:-

This is an application filed by the Financial Creditor under Rule 11 of NCLT Rules, 2016 seeking liberty to withdraw the application filed under Section 95 of the IBC i.e. IB-137/ND/2023.

Heard Ld. Counsel for the Applicant who submitted that the matter has been settled and they want to withdraw the present Section 95 application. Liberty is granted to the Applicant to withdraw the application i.e. IB137/ND/2023 and the same is dismissed as withdrawn. With these observations, the present IA is disposed off and consequentially, other IAs, if any are pending become infructuous and the same is dismissed being infructuous.